

IN THE SUPREME COURT OF INDIA
CIVIL ORIGINAL JURISDICTION

WRIT PETITION (CIVIL) No. 602/2026

Bar Council of India

Petitioner(s)

Versus

High Court of Andhra Pradesh

Respondent(s)

With

WRIT PETITION (CIVIL) No. 604/2026

O R D E R

SURYA KANT, CJI (Oral)

1. The instant petitions have been entertained on the basis of communications addressed to this Court by the Supreme Court Bar Association (SCBA) as well as the Bar Council of India (BCI) in relation to an incident stated to have occurred in the Andhra Pradesh High Court (AP High Court) on 06.05.2026, a video recording was widely circulated on social media that attracted considerable public attention.
2. The incident pertains to an exchange between a learned Judge of the AP High Court and a young member of the Bar, during the course of which the learned Judge allegedly expressed displeasure over the latter's perceived lack of diligence in the conduct of proceedings. The learned Judge thereafter is said to have proceeded to dictate an order directing that the young counsel be taken into judicial custody for a period of twenty-four hours as a measure of punishment for his conduct. Pursuant thereto, it was alleged that the police personnel were summoned to the courtroom and directed to escort the young counsel to the Registrar (Judicial) of the High Court.

3. It is in this backdrop that communications addressed to this Court seek appropriate action in respect of the incident.
4. Even before receipt of the formal communications from the SCBA and the BCI, Hon'ble the Chief Justice of India deemed it appropriate to obtain a report from Hon'ble the Chief Justice of the AP High Court and in deference thereto, a communication dated 06.05.2026 has been received. The communication reveals that the incident originated from a disagreement between the learned Judge and the young counsel regarding a judicial precedent applicable to the matter under consideration. The situation was escalated when the learned Judge formed an impression that the young counsel, in a state of frustration, had deliberately struck his files against the podium, whereas the young counsel kept on explaining that the file had inadvertently slipped from his hands. The report of the Hon'ble Chief Justice further revealed that the verbal exchange that ensued was recorded by an unidentified individual, who then circulated it on social media.
5. Hon'ble the Chief Justice of the AP High Court has observed that the video clip in circulation is truncated and largely bereft of context, capturing only a limited portion of the proceedings. It has been indicated that the issue stood resolved between the concerned parties prior to the clip being circulated on social media. The report records that the Hon'ble the Chief Justice interacted with the young counsel, who affirmed that the misunderstanding had been amicably resolved and no complaint whatsoever was lodged before the BCI or any other forum. In fact, the AP High Court Advocates Association also addressed to the Chief Justice of their High Court informing that the matter stood amicably settled with their intervention.

6. The most important and positive contents of the report of the Hon'ble Chief Justice reveals that the young counsel expressed that he harbours no apprehension or fear in continuing his professional duties. A similar interaction was held separately with the learned Judge also.
7. Taking note of the situation, the Hon'ble Chief Justice of the AP High Court has constituted a Committee of five Judges to foster and maintain cordial Bar-Bench relations. In addition, a separate Grievance Redressal Committee comprising Judges, learned Advocate General, Andhra Pradesh, the President of the High Court Advocates' Association, and representatives of the Andhra Pradesh Bar Council has also been constituted.
8. It may thus be seen that two divergent versions have emerged: one emanating from media reports and the other from the self-speaking report sent by the learned Chief Justice of the AP High Court. From the material placed before us, it appears that the learned Judge, in the course of proceedings, sought to draw the attention of the young counsel to a reported decision which was supporting his case, where the young counsel insisted on placing reliance on another precedent which the learned Judge thought was inapplicable to the facts at hand.
9. It further appears that, in the course of the exchange, the case file of the young counsel fell to the ground; an occurrence which was not attended by any deliberate intent. The learned Judge, however, appears to have construed the same as an act of impropriety, leading to certain strong oral observations which were eventually not incorporated in any judicial order and, consequently, no occasion arose to issue any executable direction. The matter thus stood concluded at that stage.

10. The report submitted by learned Chief Justice of the High Court substantially allays the concerns that had arisen. Not only the Bar Association but the young counsel concerned have accepted the incident in its proper perspective, and he has expressed his determination to pursue the professional responsibilities in a most diligent manner to render effective assistance to the Court. We are thus of the view that the incident in question does not warrant any further action at our end.
11. At the same time, we consider it appropriate to observe that members of the Judiciary at all levels ought to exhibit patience, compassion and a spirit of encouragement, particularly towards young entrants to the legal profession. The present juncture necessitates that young law graduates emerging from a wide variety of institutions are encouraged to join the Bar, especially at the level of the Trial and District Courts, so as to imbibe the foundational principles of legal practice.
12. While it is certainly the solemn duty of the senior members of the Bar to inculcate in young advocates ethical values, discipline, professional commitment, and a habit of continuous learning, the responsibility does not rest with the Bar alone. The Bench is equally entrusted with the obligation of nurturing a robust and ethical legal profession, one that fosters competence, integrity and a sense of duty, so that every young lawyer is guided to first recognise their role as an officer of the Court, and thereafter as representative of a cause.
13. The SCBA has already led by example, and the various initiatives undertaken in recent times demonstrate the manner in which young members of the Bar are being meaningfully

integrated into the noble profession. We expect the BCI and the State Bar Councils also to undertake structured orientation programmes on a pan-India basis for new entrants to the legal profession.

14. Similar initiatives would be desirable on the part of High Court Bar Associations and District Bar Associations across the country to facilitate the smooth induction and professional development of young members of the Bar.
15. It scarcely needs emphasis that the Judiciary must actively collaborate with such initiatives and contribute towards the qualitative enhancement of standards within the legal profession. The Judiciary must remain mindful of the fact that the strength and calibre of the Bench, whether at the level of the District Judiciary, the High Courts or this Court, are intrinsically dependent upon the continued nurturing and development of the Bar at all levels.
16. We also consider it necessary to make an unequivocal observation that the media/social media has a vital role to play in this regard. The dissemination of decontextualised video clips, without presenting the full background in which certain expressions may have been made, has the potential to cause unwarranted prejudice to institutions as well as to the administration of justice.
17. We, therefore, expect that the media as well as social media users will play a very proactive role and act with a heightened sense of responsibility to appreciate the need to discharge their obligation in a manner that is fair, balanced and conducive to the larger public interest, in collaboration with

the Bar and the Bench.

18. Similarly, we deem it appropriate to impress upon all the High Courts to constitute a Grievance Redressal Committee, which must associate representatives of the Bar Associations and the Bar Councils at the High Court level. Such Grievance Redressal Committees should also be constituted at the District and Taluka level with a fair representation from the Members of the Bar. Such an institutionalised mechanism will ensure that the issues that may arise between the members of the Bar or the judiciary are amicably, effectively, and in a timely manner resolved in a congenial atmosphere.

19. The instant petitions stand disposed of in the above terms. Pending application(s), if any, also stand disposed of.

20. Ordered accordingly.

.....CJI.
(SURYA KANT)

.....J.
(JOYMALYA BAGCHI)

NEW DELHI;
MAY 11, 2026.

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSWrit Petition(s) (Civil) No(s). 602/2026

BAR COUNCIL OF INDIA

Petitioner(s)

VERSUS

HIGH COURT OF ANDHRA PRADESH

Respondent(s)

WITH

W.P. (C) No. 604/2026 (PIL-W)

Date : 11-05-2026 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE JOYMALYA BAGCHI

For Petitioner(s) : By Courts Motion

Mr. Vikas Singh, Sr. Adv.
Ms. Deepika Kalia, Adv.
Mr. Sudeep Chandra, Adv.
Ms. Khushi, Adv.
Ms. Pragya Bhaghel, AORMr. Pritam Singh, Adv.
Mr. Umesh Kumar Shukla, Adv.Mr. Onkar Singh, Adv.
Mr. Abhishek Singh, Adv.
Ms. Shreya Singh, Adv.
Ms. Avni Singh, Adv.
Ms. Anamika Mishra, Adv.
Ms. Pragati Katiyar, Adv.
Ms. Shivani Agrahari, Adv.
Ms. Anshika Singh, Adv.

Mr. Ram Narayan Mohanty, Adv.

Mr. Pawan Kumar Saxena, Adv.
Mr. Ankit Bhatnagar, Adv.
Mr. Charan Dass, Adv.
Mr. Ravi Kumar Mehata, Adv.
Mr. Jasveer Rana, Adv.Ms. T. Geetha, Adv.
Mr. Narender Kumar Verma, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following

O R D E R

The petitions stand disposed of in terms of the signed order.

Pending application(s), if any, also stand disposed of.

(NITIN TALREJA)
ASTT. REGISTRAR-cum-PS

(PREETHI DILEEP KUMAR)
ASSISTANT REGISTRAR

(Signed order is placed on the file)